

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
IA No. 283/JPR/2023
CP No. (IBPP)- 01/54C/JPR/2022
Under Section 54C of IBC, 2016

In the matter of:

Shree Rajasthan Syntex Ltd.

...Applicant/Corporate Debtor

Versus

State Bank of India & Ors.

...Respondent/Financial Creditor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

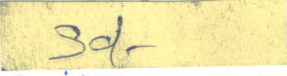
Present Through Video Conferencing: -


For the Applicant	: Prakul Khurana, Adv. Yash Tandon, Adv.
For the Bank	: Anubha Singh, Adv.
For the Respondent	: None-appeared

ORDER

IA No. 283/JPR/2023:

Heard Mr. Prakul Khurana, Adv. appearing on behalf of the Applicant. There is no representation on behalf of the Respondent. It is submitted by the learned counsel for the Applicant that copy of Proof of service has been attached with this application. However, Respondents are not communicated about today's hearing. Issue notice to the Respondents. Learned counsel for the Applicant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondents at their addresses by Speed Post and file affidavit of service along with copy of postal slips and tracking reports within 1 week. List the matter on 25.05.2023.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 23, 2023

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